COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 132 OF 2017

Dated: 4th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

M/s. Minopharm Laboratories Pvt. Ltd. ...Appellant(s)

Vs.

M/s. Southern Power Distribution Co. of Telangana Ltd.

& Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Raghavendra M.Bajaj

Mr. Samar Singh Kachwaha

Mr. Shreyas Mehrotra

Counsel for the Respondent(s) : Mr. Rakesh K. Sharma

Mr. Nishanth for R-2

Ms. Dipali Sheth for R-3

ORDER

Admit. Issue notice. Mr. Rakesh K. Sarma takes notice on behalf of Respondent No.2 and Ms. Dipali Sheth takes notice on behalf of Respondent No.3 and they seek four weeks time to file reply. They may file the same on or before 01.08.2017 after serving copy on the other side. Thereafter, rejoinder may be filed after serving copy on the other side. Dasti, in addition, granted.

List the matter on 16.08.2017.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson